

HIGH COURT OF DELHI : NEW DELHI

No. 2551/DHC/Gaz/G-2/2022

Date: 11/05/2022

C I R C U L A R

It is hereby informed that Hon'ble the Acting Chief Justice and Hon'ble Judges of this Court have been pleased to direct that the District Courts in Delhi, shall permit hybrid/video-conferencing hearing (on all Court working days) wherever a request to this effect is made by any of the parties and/or their counsel, provided such a request is made in writing/through email at least one day in advance i.e., on the previous working day before 2.00 p.m. with a certificate/declaration that an advance copy of such a request/application has been served upon all the other counsels/parties appearing in the matter.

The Court may, however, fix a time slot for taking up all such matters where requests for hybrid/video-conferencing hearing have been made or may take them up in such manner as such Court deems fit and information in this respect be displayed on the cause list(s)/website.

Further, the Court may reject such a request for hybrid/video-conferencing hearing where in the opinion of the Court the physical presence of the parties/counsel in the Court is required or where the Court is otherwise of the opinion that the matter should be heard physically in the Court.

Furthermore, the Courts shall keep the video-conferencing link open/live (with audio disabled) on every working day from the start of the Court functioning i.e. from 10.00 a.m. till the Court holds its sitting; and the audio may be enabled only during actual hybrid/video-conferencing hearings.

Above directions should be followed scrupulously by all concerned.

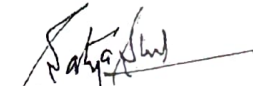
Sd/-
(Ravinder Dudeja)
Registrar General

2552-64
No. _____/DHC/Gaz/G-2/2022

Date: 11/05/2022

Copy forwarded to the following Principal District & Sessions Judges with the request to furnish their views/comments/suggestions on the working of the aforesaid arrangement and the availability of adequate infrastructure for the same by 27.05.2022 :-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge, (East) Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge, (South), Saket Courts Complex, New Delhi.
4. The Principal District & Sessions Judge, (Shahdara), Karkardooma Courts Complex, Delhi.
5. The Principal District & Sessions Judge, New Delhi District, Patiala House Court Complex, New Delhi
6. The Principal District & Sessions Judge, (North-West), Rohini Courts Complex, Delhi.
7. The Principal District & Sessions Judge, (North-East) Karkardooma Courts Complex, Delhi
8. The Principal District & Sessions Judge, (South-East), Saket Courts Complex, New Delhi.
9. The Principal District & Sessions Judge, (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge, (West), Tis Hazari Courts Complex, Delhi.
11. The Principal District & Sessions Judge, (South-West), Dwarka Courts Complex, New Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi


(S.S. Bhatnagar)
Joint Registrar (Gaz. IB)

OFFICE OF PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 15170-15340 /Rules/Gaz/2022 Dated 11 MAY 2022

Sub:- Circular

Copy forwarded for information & necessary action to:-

1. All the Judicial Officers (Central) Tis Hazari Courts, Delhi.
2. The Judge, In-charge, Mediation Centre Tis Hazari Courts, Delhi.
3. The Officer In-charge, Computer Branch, Tis Hazari Courts, Delhi.
4. Sr. AO(J)/AO(J)/Branch In-charge, all the branches (Central) Tis Hazari Courts, Delhi.
5. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
6. The Director General (Prison), Tihar Jail, New Delhi.
7. The Public Prosecutor, Delhi.
8. The PS/Reader to the Ld. Principal District & Sessions Judge (HQs).
9. The President/ Secretary, Bar Association, Tis Hazari Courts, Delhi.
10. In-charge, Lock up, Tis Hazari Courts, Delhi.
11. The Website Committee, Tis Hazari Courts, Delhi.
12. The R&I Branch (Central) for uploading on LAYERS.
13. Notice Board.


(MUKESH KUMAR GUPTA)

Addl. District Judge (Central)

Officer In-charge, Judicial Branch Central

For Principal District & Sessions Judge (HQs)